

FIR No. 97/12
PS Hari Nagar
New Case No. 61437/16

29.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.


Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 24.12.2020 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.



(Babita Puniya)
MM-06/W/Delhi
29.08.2020

FIR No. 141/19
PS MUNDKA
New Case No. 9540/19

29.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

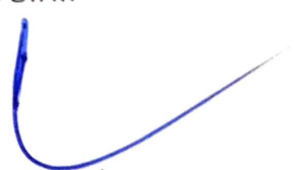
Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 24.12.2020 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.



(Babita Puniya)
MM-06/W/Delhi
29.08.2020

FIR No. 01/18
PS Hari Nagar
New Case No. 522/19

29.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 24.12.2020 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
29.08.2020

FIR No. 215/16
PS **MUNDKA**
New Case No. **5043/18**

29.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

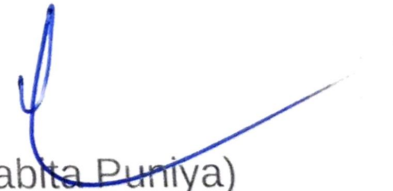
Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 24.12.2020 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.



(Babita Puniya)
MM-06/W/Delhi
29.08.2020

FIR No. 308/13
PS MUNDKA
New Case No. 67996/16

29.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 24.12.2020 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
29.08.2020

FIR No. 225/17
PS MUNDKA
New Case No. 2038/18

29.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 24.12.2020 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
29.08.2020

FIR No. 309/16
PS Hari Nagar
New Case No. 9947/18

29.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State, *through VC.*

None for accused persons.

Even on the last date of hearing, none had appeared on behalf accused persons. In the interest of justice, no adverse order is being passed.

Put up for the purpose fixed on 24.12.2020.

(Babita Runiya)
MM-06/W/Delhi
29.08.2020

FIR No. 168/15
PS MUNDKA
New Case No. 2035/18

29.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State, *through VC.*

Accused Mehar Singh is already an absconder.

None for accused Aatish..

Put up for the purpose fixed on 24.12.2020.

(Babita Puniya)
MM-06/W/Delhi
29.08.2020

FIR No. 265/19
PS Hari Nagar
New Case No. 6473/19
State Vs. Naveen Kumar

29.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Sh. Pradeep Nagar, Id. Counsel for accused.

This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused **Naveen**.

It is submitted on behalf of accused that he is in custody since 28.04.2018 and has been falsely implicated in this case. It is further submitted that charge has been framed in this case and main witnesses have been examined.

Ld. APP for the State has vehemently opposed the bail application. He stated that if the accused is released from JC he will indulge in similar type of activity.

Heard. File perused.

Considering the fact that main witnesses have been examined in this case, no useful purpose would be served by keeping the accused behind the bars, therefore, accused is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety of like amount.

Application stands disposed of accordingly.

(Babita Puniya)
MM-06/W/Delhi
29.08.2020

FIR No. 229/19
PS MUNDKA
New Case No. 6400/19

29.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.


Sh. S.C. Verna, LAC for accused through VC.

Court is convened through VC (CISCO Webex).

Court notice issued to the accused received back unserved.

Report perused.

Let fresh notice be issued to the accused as well as to his surety
for 21.09.2020.


(Babita Puniya)
MM-06/W/Delhi
29.08.2020

C.C. No. 4295/18
PS Hari Nagar

29.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened through VC (CISCO Webex).

File perused.

Put up for arguments on the application u/s 156(3) Cr.P.C., maintainability and for further proceedings on 24.12.2020.

(Babita Puniya)
MM-05/W/Delhi
29.08.2020

C.C. No. 2176/16
PS **MUNDKA**

29.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.


Present : Ms. Safina Khan, proxy counsel for the complainant through VC.

Court is convened through VC (CISCO Webex).

It is stated that the complainant has expired.

Heard.

She is directed to file death certificate of complainant on record on 24.12.2020.



(Babita Puniya)
MM-06/W/Delhi
29.08.2020

E-FIR No. 037519/19
PS Hari Nagar
New Case No. 3033/20

29.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Both accused not produced from JC through VC.


Complainant through Whatsapp video call.

It is stated by the complainant that he has already obtained the insurance claim from the insurance company.

Heard.

Put up for framing of charge on 25.09.2020.

Rehnumai on 11.09.2020.



(Babita Puniya)
MM-06/W/Delhi
29.08.2020

FIR No. 1341/2020
PS Hari Nagar
State Vs. Sunil Kumar

29.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

File received from record room.

Present : Ld. APP for the State through VC.

Ld. Counsel for the accused.

Court is convened through VC (CISCO Webex).

This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused Sunil Kumar.

It is submitted on behalf of accused that he is in custody since 18.08.2020 and undertakes to appear before the court on each and every date of hearing.

Ld. APP for the State has vehemently opposed the bail application.

Heard. File perused.

Considering the COVID-19 situation, I deem it fit to grant bail to accused. Therefore, accused is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety of like amount. He is directed to appear in the court on 04.09.2020.

Application stands disposed of accordingly.

File perused.

Since the offence alleged against the accused is compoundable in nature, let court notice be issued to the complainant/owner of stolen property and be served through SHO concerned for the said date.

(Babita Puriya)
MM-06/W/Delhi
29.08.2020

Krishan Kumar vs. Hardayal & Ors.

CC No.1185/19

PS: Mundka

29.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

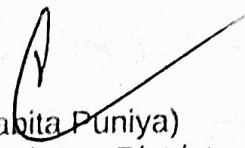
Present: Sh. Kulbushan Mehta, Ld. Counsel on behalf of the complainant through VC.

Court is convened through VC (CISCO Webex).

Status report received. Perused.

Let copy of the same be supplied to the counsel through whatsapp/e-mail.

Put up for further proceedings on 11.01.2021.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.08.2020

State vs. Yatish

FIR No.128/2020

PS: Hari Nagar

29.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Accused produced from Tihar Jail through VC.
Sh. Kushal Dahiya , Ld. Remand Advocate for
accused through VC.

Court is convened through VC (CISCO Webex).

It is stated by the accused that his counsel Sh. Pradeep Rana has checked all the documents which are supplied to him through Jail Superintendent and the same are complete and legible. He further stated that case may be committed to the Court of Sessions.

Heard. File perused.

Perusal of the file reveals that accused is sent to face the trial for the offence punishable under section 302/304B/498A/406/34 IPC of which sections 302/304B IPC are triable exclusively by the Court of Sessions.

Therefore, "the case" is committed to the Court of Sessions for trial.

Jail Superintendent is directed to produce the accused before the court of learned District & Sessions Judge, West District, Tis Hazari Courts through VC on 04.09.2020.

Ahlmad is directed to send the file complete in all respect to the Court of Sessions well before the date fixed.

Public Prosecutor be notified of the commitment of the case to the Court of Session.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.08.2020

Geeta vs. Sumit & Ors.

CC No.1852/16
PS: Mundka

29.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

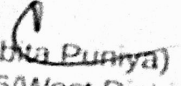
Present: None.

Court is convened through VC (CISCO Webex).

File perused.

Let court notice be issued to counsel for complainant to address the arguments on application u/s 155(2) Cr.P.C with direction to appear in person or through VC on NDOH.

Put up for arguments on the above stated application on 24.12.2020.


(Babta Punjya)
MM-06/West District
Tis Hazari Courts/Delhi
29.08.2020

Amarjeet Singh vs. Jitender Singh

CC No.03/04/2020

PS: Hari Nagar

29.08.2020

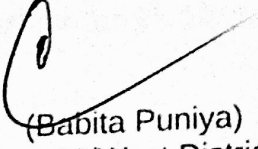
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Present: None.

Court is convened through VC (CISCO Webex).

ATR not received.

Let same be called for 24.12.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.08.2020

Cancellation Report

FIR No.302/19

PS: Mundka

29.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Court is convened through VC (CISCO Webex).

File perused.

Process could not be issued due to lock down.

Let previous order be complied afresh for 24.12.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.08.2020

State vs. Gaurav Kumar Mishra & Ors.

FIR No.120/19

PS: Hari Nagar

29.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused persons.

Court is convened through VC (CISCO Webex).

File perused.

Put up for consideration on charge on 24.12.2020.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.08.2020

State vs. Vikas Kumar

FIR No.715/16

PS: Hari Nagar

29.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.


Present: Ld. APP for State through VC.
None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Process could not be issued due to lock down.

Let previous order be complied afresh for 24.12.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.08.2020

State vs. Vinod Kumar & Ors.

FIR No.1115/15
PS: Hari Nagar

29.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Court is convened through VC (CISCO Webex).

File perused.

Process could not be issued due to lock down.

Let previous order be complied afresh for 24.12.2020.


(Babita Puriya)
MM-06/West District
Tis Hazari Courts/Delhi
29.08.2020

State vs. Ashok Kumar

FIR No.617/14

PS: Mundka

29.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

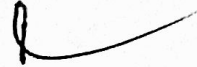
None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Process could not be issued due to lock down.

Let previous order be complied afresh for 24.12.2020.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.08.2020

State vs. Gurpreet Singh & Ors.

FIR No.635/13

PS: Hari Nagar

29.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused Tejbir and Gurpreet.

Accused Parvinder not produced from JC (on bail in this case)

Proceedings qua accused Dalbir Singh have already been abated.

Court is convened through VC (CISCO Webex).

File perused.

Jail Superintendent is directed to produce the accused Parvinder on NDOH through VC.

Put up for purpose fixed on 15.09.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.08.2020

State vs. Ashu

FIR No.1336/16
PS: Hari Nagar

29.08.2020


Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 24.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.08.2020

State vs. Kansam Ranjesh Singh

FIR No.017269/18

PS: Hari Nagar

29.08.2020

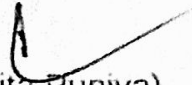
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Present: Ld. APP for State through VC.
None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 24.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.08.2020

State vs. Rajnish Sharma

FIR No.71/18
PS: Hari Nagar

29.08.2020

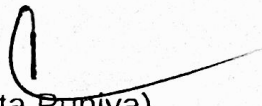
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Present: Ld. APP for State through VC.
None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 24.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.08.2020

Somay Ceramics vs. R. Subramaniam Hari & Ors.

CC No.1424/17

PS: Mundka

29.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

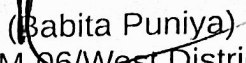
Present: None.

Court is convened through VC (CISCO Webex).

File perused.

Let court notice be issued to the Ld. Counsel for complainant to address the arguments on the point of summoning for NDOH.

Put up for arguments on the point of summoning on
16.10.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.08.2020

State vs. Haripal and Ajay Tripathi

FIR No.90/2020
PS: Hari Nagar

29.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused Haripal produced from Rohini Jail through VC.

Accused Ajay Tripathi not produced from Tihar Jail.

Court is convened through VC (CISCO Webex).

File perused.

Jail Superintendent, Tihar Jail is directed to produce accused Ajay Tripathi on NDOH through VC.

Jail Superintendent, Rohini Jail is also directed to produce accused Haripal on NDOH through VC.

Put up for scrutiny of documents/committal proceedings on 10.09.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.08.2020

State vs. Shyama Charan

FIR No.97/19

PS: Mundka

29.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Sh. S.C. Verma, Ld. LAC for accused.


Accused not produced from JC.

Court is convened through VC (CISCO Webex).

Heard. File perused.

Jail Superintendent is directed to produce the accused on NDOH through VC.

Put up for recording of SA on 02.09.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.08.2020

Kavita vs. DDU Hospital

CT No.3746/19

PS: Hari Nagar

29.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Ld. Counsel for complainant through VC.
IO through VC.

Court is convened through VC (CISCO Webex).

Arguments heard on the application under section 156(3) Cr.P.C.

Put up for clarifications, if any/orders on 31.08.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.08.2020

Avtar Singh vs. Kanwaldeep Singh & Ors.

CC No.3364/16

PS: Hari Nagar

29.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

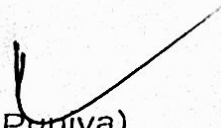
Present: None.

Court is convened through VC (CISCO Webex).

File perused.

Process not received back. Be awaited.

Meantime, issue fresh process in terms of previous order for 02.09.2020.


(Babita Puriya)
MM-06/West District
Tis Hazari Courts/Delhi
29.08.2020

Avtar Singh vs. Harvinder Pal Singh

CC No.1701/16

PS: Hari Nagar

29.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

Court is convened through VC (CISCO Webex).

File perused.

Process not received back. Be awaited.

Meantime, issue fresh process in terms of previous order for 02.09.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.08.2020

State vs.Sandeep Kumar Mittal

FIR No.136/18

PS: Mundka

29.08.2020

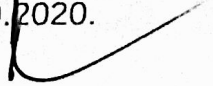
Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Court is convened through VC (CISCO Webex).

File perused. Perusal of file reveals that ACP concerned has already been transferred. Therefore, let SHO/IO concerned be summoned for NDOH.

Put up for consideration on 18.09.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.08.2020